

MR. SPEAKER : Mr. Naik, overruled.

12.00 hrs.

(Interruptions)**

MR. SPEAKER : Does not matter. It is not anything like that.

(Interruptions)

SHRI SHANTARAM NAIK : Sir, he has violated the oath to uphold the Constitution...

MR. SPEAKER : Over-ruled.

(Interruptions)

SHRI SHANTARAM NAIK : He has violated the Constitution very clearly. He has said that he is going to raise a Resistance Movement to oppose the 59th Constitution Amendment Bill. (Interruptions)

MR. SPEAKER : Mr. Naik, why do you threaten like this? The Law will take its own course if he does it. No problem. What is the problem with you?

(Interruptions)

SHRI SHANTARAM NAIK : Sir, you kindly give a fresh oath to him. He has violated the oath he has taken.

MR. SPEAKER : You are not going to teach me the rules in this regard I know what my job is.

(Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)

MR. SPEAKER : Papers Laid on the Table. Shri Vengal Rao.

PAPERS LAID ON THE TABLE

[English]

Bhopal Gas Leak Disaster (Registration and Processing of claims) Amendment Scheme, 1988 and Reviewed on the working of and Annual Report of Bengal Chemicals and Pharmaceuticals Calcutta 1986-67.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table—

- (1) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. G.S.R. 394 (E) in Gazette of India dated the 30th March, 1988, under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

[Placed in Library. See No. LT-6128/88]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6129/88]

Indian Telegraph (Second Amendment) Rules, 1988, Reviews on the working of and Annual Report of Mahanagar Telephone Nigam for 1986-87.

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE) : I beg to lay on the Table—

- (1) A copy of the Indian Telegraph (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G S R 361(E) in Gazette of India dated the 21st March, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-6130/88]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi for the year 1986-87.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6131/88]

Liquified Petroleum Gas (Regulation of Supply and Distribution) Order 1988.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : I beg to lay on the Table a copy of the Liquified Petroleum Gas (Regulation of Supply and Distribution) Order 1988 (Hindi and English versions) published in Notification No. G S R 475(E) in Gazette of India dated the 21st April, 1988 under sub-section (6) of section 3 of the Essential Commodities Act 1955.

[Placed in Library. See No. LT-6132/88]

Notifications under Customs Act, 1962 and Central Excise Rules 1944.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM) : On behalf of Shri Ajit Panja, I beg to lay on the Table—

- (1) A copy of the Notification No. G S R. 472(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum regarding exemption to specified medical equipments including spare and accessories thereof, when imported into India by a Non Resident Indian from payment of basic customs duty in excess of 20 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon subject to the conditions stipulated in the notification under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-6133/88]

- (2) A copy of the notification No. G.S.R. 454(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 84/87 Central Excises dated the 1st March, 1987 so as to allow the benefit of proforma credit under Rule 56A, to the duty paid snuff falling under sub-heading 2.04.50 used in the manufacture of Creamy Snuff falling under sub-heading 2404.90 issued under the Central Excise Rules, 1944.

[Placed in Library See No. LT-6134 88]

Notification under Coal Mines Provident Fund and Misc. Provisions Act 1948 and Coal Mines Provident Fund (Second Amendment) Scheme, 1988 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF) : I beg to lay on the

Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 :—

- (1) The Coal Mines Provident Fund (Second Amendment) Scheme 1988 published in Notification No. G.S.R. 237 in Gazette of India dated the 2nd April, 1988.
- (2) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1988 published in Notification No. 238 in Gazette of India dated the 2nd April, 1988.
- (3) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 236 in Gazette of India dated the 2nd April, 1988.

[Placed in Library. See No. LT-6135/88]

THE MINISTER OF STATE IN
THE DEPARTMENT OF INDUSTRIAL
DEVELOPMENT IN THE MINISTRY OF
INDUSTRY (SHRI M. ARUNACHALAM) :
On behalf of Shri Eduardo Faleiro, I beg to
lay on the Table —

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—

- (i) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Other Autonomous Bodies).

[Placed in Library. See No. LT-6136/88]

- (ii) Report of the Comptroller and Auditor General of India for year 1986-87—Union Government (Delhi Administration).

[Placed in Library. See No. LT-6137/88]

- (iii) Report of the Comptroller and Auditor General of India for the year 1986-87—Union Government (Revenue Receipt—Indirect Taxes).

[Placed in Library. See No. LT-6138/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 :—

- (i) The Oriental Bank of Commerce (Officers') Service Regulations, 1982.

[Placed in Library. See No. LT-6139/88]

- (ii) The Vijaya Bank (Officers') Service Regulations, 1982.

[Placed in Library. See No. LT-6140/88]

- (iii) The Corporation Bank (Officers') Service Regulations, 1982.

[Placed in Library. See No. LT-6141/88]

- (iv) The Andhra Bank (Officers) Service Regulations, 1982.

[Placed in Library. See No. LT-6142/88]

- (v) The New Bank of India (Officers') Service Regulations, 1982.

[Placed in Library. See No. LT-6143/88]

- (3) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1987 along with the Accounts and the Auditor's Reports thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT-6144/88]

- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and

Transfer of Undertakings) Acts, 1970 and 1980 :

- (i) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6145/88]

- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon,

[Placed in Library. See No. LT-6146/88]

- (iii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6147/88]

- (iv) Report on the working and activities of the Canara Bank for year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6148/88]

- (v) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6149/88]

- (vi) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6150/88]

- (vii) Report on the working and activities of the Syndicate Bank

for the year ended the 31st December, 1987 along with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6151/88]

- (viii) Report on the working and activities of Union Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6152/88]

- (ix) Report on the working and activities of the UCO Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6153/88]

- (x) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6154/88]

- (xi) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6155/88]

- (xii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1987 along with Accounts and Auditor's Report thereon,

[Placed in Library. See No. LT-6156/88]

- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1987 along with

Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6157/88]

- (xiv) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6158/88]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table :

- (1) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Accounts of the Central Government) (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 363(E) in Gazette of India dated the 22nd March, 1988 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-6159/88]

- (2) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April, 1987 to 30th September, 1987, under section 19 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT-6160/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

(i) The Electrical Appliances (Quality Control) Order, published in Notification No. G.S.R. 356(E) in Gazette of India dated the 18th March, 1988.

(ii) G.S.R. 357 (E) published in Gazette of India dated the 18th March, 1988 rescinding Notifi-

cation No. G.S.R. dated the 8th April, 1987.

- (iii) G.S.R. 358 (E) published in Gazette of India dated the 18th March, 1988 making certain amendments to Notification No. S.O. 797 (E) dated the 12th November, 1981.

[Placed in Library, See No. LT-6161/88]

Budget estimate of the Damodar Valley Corporation for 1988-89 etc. etc. and a statement showing reasons for delay in laying these papers on table.

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE) : On behalf of Smt. Sushila Rohtagi, I beg to lay on the Table :

- (1) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1988-89 under sub-section (1) of section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. LT-6262/88]

- (2) (i) A copy of Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board for the year 1985-86 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948.

[Placed in Library. See No. LT-6163/88]

(ii) A copy of the Annual Financial Statement Incorporating 1986-87 (Actuals) 1987-88 (Budget/ Revised Estimates) and 1988-89 (Budget Estimates) (Hindi and English versions) of the Punjab State Electricity Board.

[Placed in Library. See No. LT-6164/88]

- (3) A statement (Hindi and English versions) showing reasons for delay in

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laying the papers mentioned at (2)
above.

[Palced in Library. See No, LT-6163 and
6164/88]

there and the Government of India will have
to deal with it and they will deal with it
under the Constitution. We have no authority
to discuss the Chief Minister here.

(Interruptions)

12.02 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[English]

Eleventh Report

SHRIMATI USHA THAKKAR (Kutch) :
I beg to present the Eleventh Report (Hindi
and English versions) of the Committee on
Government Assurances.

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SIT-
TINGS OF THE HOUSE

[English]

Twelfth Report

CH. RAM PRAKASH (Ambala) : I beg
to present the Twelfth Report (Hindi and
English versions) of the Committee on
Absence of Members from the Sittings of
the House.

Interruptions

SHRI H. N. NANJE GOWDA
(Hassan) : Sir, it is a very important
matter. The Chief Minister of Karnataka
Shri Hegde, is trying to... (Interruptions)

MR. SPEAKER : What I can do ? We
cannot discuss the Chief Minister.

(Interruptions)

MR. SPEAKER : We cannot discuss
the Chief Minister here. The Constitution is

12.03 hrs

LOKPAL BILL

[English]

*Extention of time for presentation of
Report of Joint Committee*

SHRI SOMNATH RATH : I beg to
move :

"That this House do further extend
upto the last day of the Monsoon
Session, 1988, the time for presenta-
tion of the Report of the Joint Com-
mittee on the Bill to provide for the
appointment of a Lokpal to inquire
into allegations of corruption against
Union Ministers and for matters
connected therewith"

MR. SPEAKER : The question is :

"That this House do further extend
upto the last day of the Monsoon
Session, 1988, the time of presenta-
tion of the Report of the Joint Com-
mittee on the Bill to provide for the
appointment of a Lokpal to inquire into
allegations of corruption against Union
Ministers and for matters connected
therewith."

The motion was adopted.

12.03½ hrs.

BHARAT PETROLEUM CORPORATION
LIMITED (DETERMINATION OF
CONDITIONS OF SERVICE OF
EMPLOYEES) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND NA-